

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 1374/94

Transfer Application No:

DATE OF DECISION 13.1.1995

Chandrakant R. Nagapure. Petitioner

Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

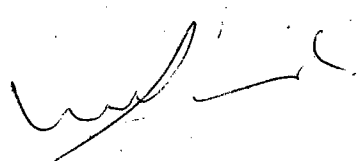
Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S. Deshpande, Vice-Chairman,

The Hon'ble Shri P.P. Srivastava, Member(A).

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?


(M.S. DESHPANDE)
VICE-CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, BOMBAY.

Original Application No.1374/94.

Chandrakant R.Nagapure. ... Applicant.

Vs.

Union of India & Ors. ... Respondents.

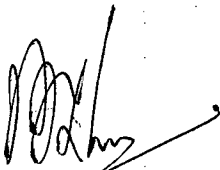
Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman
Hon'ble Shri P.P.Srivastava, Member(A).

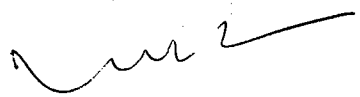
Oral Judgment:-

¶ Per Shri M.S.Deshpande, Vice-Chairman ¶ Dt. 13.1.1995.

None present for the applicant. We have considered the allegations made in the application and there is nothing to show that the applicant was removed from service for mis-conduct. The order dt. 23.3.1994 is termination simplicitor under the Central Civil Service (Temporary Service) Rules, 1965 and we see no vice in the order.

2. The Original Application is dismissed summarily.


(P.P.SRIVASTAVA)
MEMBER(A)


(M.S.DESHPANDE)
VICE-CHAIRMAN

B.